GOVERNMENT OF INDIA CULTURE LOK SABHA

UNSTARRED QUESTION NO:2818
ANSWERED ON:11.12.2012
NORMS FOR CONSTRUCTION NEAR PROTECTED MONUMENTS
Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of CULTURE be pleased to state:

- (a) the norms for carrying out construction activities near protected monuments;
- (b) whether the Archaeological Survey of India (ASI) had constituted any expert committee in 2006 to consider grant of relaxation in the restriction upon constructions within 100 meters of protected monuments;
- (c) if so, the details thereof including the recommendations made by the said committee;
- (d) whether the ASI has given permission/relaxation for the constructions done in violation of the norms/guidelines in this regard;
- (e) if so, the details of such construction works during the last three years and the current year along with the reasons therefor;
- (f) whether the Government has any proposal for conducting an investigation into all such cases; and (g) if so, the details thereof and if not the reasons therefor?

Answer

MINISTER OF CULTURE (SMT. CHANDRESH KUIMARI KATOCH)

- (a) As per the Ancient Monuments and Archaeological Sites and Remains (Amendment & Validation) Act, 2010, and Rules framed thereunder, the Competent Authority is empowered to grant permission for repairs or renovations of residential buildings or structures located in the prohibited area (100 meters from protected limit) or repairs or renovations of any building or structure located in the regulated area (200 meters beyond the prohibited area) of centrally protected monument/area. In case of buildings other than residential buildings or structures located in prohibited area and construction or reconstruction in the regulated area, the Competent Authority would grant permission to an applicant based on the recommendation of the National Monuments Authority in that behalf.
- (b) & (c) The Expert Advisory Committee was constituted in 2006 to examine and recommend cases of permission for construction related activities near monuments.

The committee recommended 170 proposals. The details of proposals recommended are at Annexure.

- (d)&(e) After enactment of the Ancient Monuments and Archaeological Sites and Remains (Amendment & Validation) Act, 2010 no power is vested with the Archaeological Survey of India (ASI) for grant of permission for construction related activities near centrally protected monuments. However, prior to that no new permission has been granted by the ASI for the construction done in violation of norms during the period of last three years.
- (f)&(g) The permissions granted on recommendation of the Expert Advisory Committee have been validated vide the Ancient Monuments and Archaeological Sites and Remains (Amendment & Validation) Act, 2010, which was passed by the Parliament and notified vide notification No.13 dated 30.03.2010. As such no investigation is proposed.